

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Revision No.429 of 2020**

Binod Uraon @ Binod Kumar Uraon  
@ Binod Oraon ..... **Petitioner**

**Versus**

The State of Jharkhand ..... **Opp. Party**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner : Mr. Abhijeet Pandey, Advocate  
Mr. Nawin Kumar, Advocate

For the State : A.P.P

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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**05/Dated: 07<sup>th</sup> September, 2021**

1. By way of last chance, four weeks' time, as prayed for, is granted to the learned counsel for the petitioner for filing the surrender certificate, as pointed out by the office.
2. Learned A.P.P is present.
3. The court below is directed to take all coercive steps for apprehension of the revisionist and commit him to jail for serving the sentence, if he does not surrender within four weeks.

**(Rajesh Kumar, J.)**

Chandan/-